

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 297/TT/2022

- Subject** : Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for revised petition, as directed vide order dated 24.12.2021 in Petition no. 135/TT/2020 for truing up of transmission tariff for the 2014-19 tariff period determination of transmission tariff for the 2019-24 tariff period for combined asset associated with Western Region Strengthening Scheme VI in the Western Region.
- Date of Hearing** : 1.12.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Ashita Chauhan, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner submitted as follows:
- a. The instant petition is filed as directed vide order dated 24.12.2021 in Petition no. 135/TT/2020 for truing up of transmission tariff of the 2014-19 tariff period and determination of tariff for the 2019-24 tariff period for combined asset associated with Western Region Strengthening Scheme VI in the Western Region.
 - b. The Commission vide order dated 24.12.2021 observed that the Petitioner should de-capitalise the cost of 500 MVA ICT at Wardha sub-station and re-capitalise the cost of 500 MVA ICT at Solapur sub-station and the Petitioner had not submitted its written down value to adjust the capital cost of the Combined Asset. Therefore, the



Petitioner was directed to de-capitalise the asset and remove the same from the Combined Asset and file a fresh petition within 30 days from issue of the order.

- c. In view of the above direction, 500MVA ICT III at Wardha along with associated bays (covered under Asset-C2) is to be decapitalized from combined asset of WRSS VI project. The cost of ICT and their bays are to be re-capitalized in the project wherein it is utilized. The details of project are as follows:

Project WRSS VI Asset C2 (*)	Transmission System for Solapur STPP (2x660 MW)	WRSS XXXIII
DECAP 500 MVA, ICT III along with 400 & 220 kV bay at Wardha Sub-station	RECAP 500 MVA ICT III at Solapur Sub-station	RECAP 400 & 220 kV bays meant for ICT III at Wardha Sub-station
Covered under instant petition	Filed as revised petition linked with earlier Petition No. 167/TT/2020.	Will be filed after qualifying for filling on actual/anticipated COD in future.

(*) the asset C2 contains 500MVA ICT with associated bays and 2 nos. 220 kV line bays

- d. The Commission had directed the Petitioner to file the petition within 30 days from the issue of order dated 24.12.2021 in Petition No. 135/TT/2020. Due to outbreak of Covid-19 wave-III, the offices of the Petitioner remained functional only with limited staff for substantial period of time. Therefore, there has been a delay in the filing of instant petition and has prayed to condone the delay in filing the petition.
- e. MPPMCL has filed a reply vide affidavit dated 28.11.2022 and raised the issues of non-submission of MoM of the 34th SCM, grossing of RoE and effect of CGST.
- f. Reply to the Technical Validation letter has been filed vide affidavit dated 4.8.2022.
3. The Commission directed the Petitioner to submit the following information, on affidavit, by 19.12.2022 with an advance copy to the Respondents:
- Actual date of decapitalization of 500MVA ICT III at Wardha along with associated bays
 - Revised Form 10B based on actual date of decapitalization
 - Revised tariff forms, if and wherever applicable

4. The Commission directed the Respondents to file their reply by 30.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 9.1.2023. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.



5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

